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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP 346/1999 in OA No.1119/1999

New Delhi, this 21st day of July, 2000

Hon'ble Justice Shri V.Rajagopala Reddy, VC(J)  
Hon'ble Smt. Shanta Shastri Member(A)

Smt. Birmati  
W/o Shri Umed Singh  
R/o H.No.2513/192 Trinagar  
New Delhi-110035.

.. Petitioner

(By Advocate:Ms. Jyoti Singh,through proxy  
Shri R.K.Jha)

versus

1. Shri Omesh Saigal  
Chief Secretary  
Govt. of NCT of Delhi  
5, Shamnath Marg, Delhi

2. Shri V.K.Jain  
Joint Director  
Directorate of Technical Education  
C-Block, Vikas Bhawan  
New Delhi-2

3. Shri Ved Van, Director  
Directorate of Technical Education  
C-Block, Vikas Bhawan  
New Delhi-2

4. Shri N. Gupta, Principal  
Kasturba Polytechnic for Woman,Pitampura  
New Delhi-34

.. Respondents

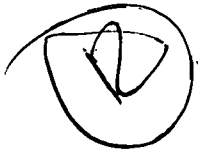
(By Shri Rajinder Pandita, Advocate)

ORDER(oral)

By Justice Rajagopala Reddy

The only allegation in this case is that the respondents had violated the directions given by the Tribunal not to engage any freshers or juniors to the petitioner as an Attendant in the Polytechnic Centres. It is the case of the petitioner that three persons S/Shri Suresh, Joga Singh and Jai Prakash were recently appointed contrary to the directions. Reply is filed denying all the allegations. Learned counsel for the respondents submits that the

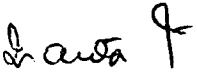
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.2.

allegations are false and those three persons were there <sup>& earlier</sup> and they were not recently appointed in violation<sup>s</sup> of the directions.

2. However, the respondents should consider the petitioner in the immediate next vacancy of an Attendant. The CP is, therefore, ~~closed~~ <sup>as dismissed</sup>. Notice discharged. No costs.

  
(Smt. Shanta Shastri)  
Member(A)

  
(V. Rajagopala Reddy)  
Vice Chairman(J)

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